COURT NO.13

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).29533/2025

[Arising out of impugned final judgment and order dated 29-01-2025 in WPST No.175/2024 passed by the High Court at Calcutta]

ANUPAM CHAKRABORTY

PETITIONER(S)

VERSUS

THE STATE OF WEST BENGAL & ORS. RESPONDENT(S) IA No. 142784/2025 - CONDONATION OF DELAY IN FILING Date : 24-06-2025 This matter was called on for hearing today. CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA HON'BLE MR. JUSTICE JOYMALYA BAGCHI For Petitioner(s) : Mr. C.M. Jha, Adv. Ms. Nisha Thakur, Adv. Mr. Draksha Khan, Adv. Mr. Krishnam Mishra, AOR

For Respondent(s) :

Upon hearing the counsel the Court made the following O R D E R

1. Delay condoned.

Having heard and considered the arguments advanced 2. by the learned counsel for the petitioner and after going through the impugned judgment, we are of the view that the High Court committed no error whatsoever in rejecting the Writ Petition filed by the petitioner seeking a direction for being regularised on the post of Additional Public It may be stated that the petitioner himself Prosecutor. requesting the learned District had been Magistrate, Purulia to continue him in contractual capacity so as to

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earn livelihood.

3. The petitioner has not been able to establish any right either statutory or constitutional so as to deserve the relief of regularisation. The appointment of Additional Public Prosecutors is a structured procedure as provided under the Code of Criminal Procedure, 1973 and the relevant Rules prevalent in the particular State. Thus, a claim for regularisation of a person working on the said post on contractual basis cannot be entertained as such relief would be contrary to law.

4. In this view of the matter, the special leave petition lacks merit and is dismissed as such.

Pending application(s), if any, shall stand disposed of.

(D. NAVEEN) COURT MASTER (SH) (RANJANA SHAILEY) ASSISTANT REGISTRAR